

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2087  
TO BE ANSWERED ON 02.08.2021**

**SAFETY OF WORKERS**

**2087. SHRI JUAL ORAM:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is aware of the plight of workers employed in private companies in some States;**
- (b) if so, whether the private companies are not taking due care of their workers when they meet with accidents during the working hours, resulting into their disabled condition;**
- (c) if so, the number of cases brought to the notice of the Government;**
- (d) the States from where such cases have come to the notice of the Ministry in the last three years; and**
- (e) the steps taken to ensure the safety of the workers and to provide suitable employment to the disabled?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) to (d): Under the Factories Act, 1948, State/ UT Government is the appropriate Government for implementing provisions related to safety of the workers employed in factories. The Directorate General Factory Advice Service and Labour Institutes (DGFASLI), an attached office under Ministry of Labour & Employment collects information from the Chief Inspectors of Factories (CIsF)/ Directorates of Industrial Safety and Health (DISH) of the States/Union Territories related to non-fatal injuries in the factories registered under the Factories Act, 1948. State wise details of non-fatal injuries and prosecutions launched under the Factories Act, 1948 for the years 2017 to 2019 are at Annexure-I and Annexure-II, respectively.**

**Contd..2/-**

**(e): The Central Government has enacted the Factories Act, 1948, for ensuring the occupational safety, health and welfare of the workers employed in the factories registered under the Factories Act, 1948. This Act contains provisions relating to occupational health, safety, welfare, hazardous processes, working hours, penalties and procedures etc. The Act and the Rules framed thereunder are enforced by the respective State/UT Government. The Government has also enacted Rights of Persons with Disabilities Act, 2016 for rights of persons with disabilities including employment in private establishments.**

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**ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 2087 FOR ANSWERING ON 02.08.2021 REGARDING SAFETY OF WORKERS**

State/UT-wise details of Non-Fatal Injuries in registered factories (2017 – 2019)

Sl.	State/UT	2017	2018	2019
1	Andaman and Nicobar Islands	69	39	43
2	Andhra Pradesh	103	182	154
3	Arunachal Pradesh	*	#	#
4	Assam	54	35	21
5	Bihar	80	67	52
6	Chandigarh	4	2	1
7	Chhattisgarh	84	67	65
8	Daman and Diu & Dadra and Nagar Haveli	30	50	49
9	Delhi	37	26	23
10	Goa	52	36	26
11	Gujarat	1189	1036	718
12	Haryana	38	27	47
13	Himachal Pradesh	27	13	23
14	Jammu and Kashmir	1	1	5
15	Jharkhand	59	52	42
16	Karnataka	358	363	414
17	Kerala	236	145	122
18	Lakshadweep	*	*	*
19	Madhya Pradesh	268	265	299
20	Maharashtra	1167	1292	1089
21	Manipur	#	#	#
22	Meghalaya	3	5	2
23	Mizoram	#	#	#
24	Nagaland	#	#	#
25	Odisha	136	46	40
26	Puducherry	35	53	32
27	Punjab	117	85	83
28	Rajasthan	343	259	188
29	Sikkim	*	*	*
30	Tamil Nadu	192	205	206
31	Telangana	117	45	57
32	Tripura	#	6	#
33	Uttar Pradesh	52	62	79
34	Uttarakhand	15	41	47
35	West Bengal	#	23	#
Total		4866	4528	3927

Data Source: Data collected by DGFASLI through correspondence with Chief Inspector of Factories (CIF)/ Directorate of Industrial Safety and Health (DISH) of States/UTs.

Note: (i) \*:There are no registered factories in this State/UT.

(ii) #:Data not available/not reported by the CIF/NIL Data.

**ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 2087 FOR ANSWERING ON 02.08.2021 REGARDING SAFETY OF WORKERS.**

**Prosecutions and Convictions under Sections 92 and 96 A of the Factories Act, 1948**

Sl.	State/UT	2017					
		No. of prosecutions			No. of convictions	Penalty imposed	
		pending from previous year	launched during the year	decided during the year		Imprisonment	Total fine imposed
1	Andaman and Nicobar Islands	#	#	#	#	#	#
2	Andhra Pradesh	1481	405	510	379	#	5608000
3	Arunachal Pradesh	*	*	*	*	*	*
4	Assam	79	14	8	2	#	#
5	Bihar	166	3	#	#	#	#
6	Chandigarh	#	#	#	#	#	#
7	Chhattisgarh	1728	282	183	172	#	23849000
8	Daman and Diu & Dadra and Nagar Haveli	#	#	#	#	#	#
9	Delhi	197	150	41	41	#	887000
10	Goa	21	7	6	5	#	130000
11	Gujarat	31460	1515	1639	1580	#	13697500
12	Haryana	7694	1945	1932	1668	#	5999500
13	Himachal Pradesh	378	110	69	69	#	1102000
14	Jammu and Kashmir	132	32	68	68	#	262865
15	Jharkhand	354	30	3	#	#	#
16	Karnataka	632	149	129	114	#	2656500
17	Kerala	136	60	47	40	#	732000
18	Lakshadweep	*	*	*	*	*	*
19	Madhya Pradesh	3337	154	11	#	#	506500
20	Maharashtra	584	424	475	475	#	6054000
21	Manipur	#	#	#	#	#	#
22	Meghalaya	#	#	#	#	#	#
23	Mizoram	#	#	#	#	#	#
24	Nagaland	#	#	#	#	#	#
25	Odisha	2371	91	4	#	#	410000
26	Puducherry	4	13	13	#	#	520000
27	Punjab	1062	293	199	17	#	1193600
28	Rajasthan	912	39	19	19	#	132800
29	Sikkim	*	*	*	*	*	*
30	Tamil Nadu	11217	2367	2304	1720	#	22041675
31	Telangana	2708	255	51	45	#	657500
32	Tripura	14	#	4	1	#	500
33	Uttar Pradesh	2280	244	98	#	#	3578000
34	Uttarakhand	105	21	#	#	#	#
35	West Bengal	#	#	#	#	#	#
<b>Total</b>		<b>69052</b>	<b>8603</b>	<b>7813</b>	<b>6415</b>	<b>0</b>	<b>90018940</b>

**Source:** Data collected by DGFASLI through correspondence with Chief Inspector of Factories (CIF)/ Directorate of Industrial Safety and Health (DISH) of States/UTs.

**Note:** (i) \*: There are no registered factories in these states/UTs.

(ii) #: Data not available/not reported by the CIF/NIL

**Prosecutions and Convictions under Section 92 and 96 A of the Factories Act, 1948**

Sl.	State/UT	2018					
		No. of prosecutions			No. of convictions	Penalty imposed	
		pending from previous year	launched during the year	decided during the year		Imprisonment	Total fine imposed
1	Andaman and Nicobar Islands	#	#	#	#	#	#
2	Andhra Pradesh	1290	170	226	166	#	3721000
3	Arunachal Pradesh	#	#	#	#	#	#
4	Assam	93	29	#	#	#	#
5	Bihar	169	42	#	#	#	#
6	Chandigarh	#	#	#	#	#	#
7	Chhattisgarh	1827	186	121	31	#	9678000
8	Daman and Diu & Dadra and Nagar Haveli	#	#	#	#	#	#
9	Delhi	250	285	40	40	#	805000
10	Goa	20	5	7	5	#	134000
11	Gujarat	30263	1954	17674	1351	#	11172100
12	Haryana	4049	2543	1216	792	#	3789200
13	Himachal Pradesh	419	95	87	87	#	1684500
14	Jammu and Kashmir	117	#	75	#	#	#
15	Jharkhand	290	24	2	1	#	#
16	Karnataka	683	184	183	84	#	2819200
17	Kerala	154	68	33	37	#	883500
18	Lakshadweep	*	*	*	*	*	*
19	Madhya Pradesh	3480	160	16	#	#	887000
20	Maharashtra	1687	598	268	250	0	5666000
21	Manipur	#	#	#	#	#	#
22	Meghalaya	#	#	#	#	#	#
23	Mizoram	#	#	#	#	#	#
24	Nagaland	#	#	#	#	#	#
25	Odisha	2458	85	1	#	#	10000
26	Puducherry	4	6	5	#	#	194000
27	Punjab	1156	258	288	50	#	1364000
28	Rajasthan	300	35	24	24	#	278000
29	Sikkim	*	*	*	*	*	*
30	Tamil Nadu	11280	1863	1917	1877	#	19085300
31	Telangana	3191	770	90	90	#	396500
32	Tripura	10	13	6	#	#	54000
33	Uttar Pradesh	2134	244	98	98	#	3578000
34	Uttarakhand	126	16	126	#	#	#
35	West Bengal	423	41	17	17	#	1713000
<b>Total</b>		<b>65873</b>	<b>9674</b>	<b>22520</b>	<b>5000</b>	<b>0</b>	<b>67912300</b>

**Source:** Data collected by DGFASLI through correspondence with Chief Inspector of Factories (CIF)/ Directorate of Industrial Safety and Health (DISH) of states/UTs.

**Note:** (i) \*: There are no registered factories in these states/UTs.  
(ii) #: Data not available/not reported by the CIF/NIL.

**Prosecutions and Convictions under Section 92 and 96 A of the Factories Act, 1948**

Sl.	State/UT	2019					
		No. of prosecutions			No. of convictions	Penalty imposed	
		pending from previous year	launched during the year	decided during the year		Imprisonment	Total fine imposed
1	Andaman and Nicobar Islands	#	#	#	#	#	#
2	Andhra Pradesh	1234	196	115	96	#	1022000
3	Arunachal Pradesh	#	#	#	#	#	#
4	Assam	122	11	#	#	#	#
5	Bihar	211	32	#	#	#	#
6	Chandigarh	#	#	#	#	#	#
7	Chhattisgarh	219	312	167	117	#	14744499
8	Daman and Diu & Dadra and Nagar Haveli	#	#	#	#	#	#
9	Delhi	262	48	104	104	#	1109000
10	Goa	16	3	6	5	#	118500
11	Gujarat	15346	2922	1623	1871	#	15098580
12	Haryana	6850	6108	2883	1944	#	15698600
13	Himachal Pradesh	427	147	119	119	#	1270000
14	Jammu and Kashmir	42	18	34	#	#	108400
15	Jharkhand	353	27	3	#	#	#
16	Karnataka	610	247	161	115	#	3067600
17	Kerala	190	57	46	52	#	1272000
18	Lakshadweep	*	*	*	*	*	*
19	Madhya Pradesh	3639	144	16	#	#	1588000
20	Maharashtra	2115	636	300	300	#	8283000
21	Manipur	#	#	#	#	#	#
22	Meghalaya	#	#	#	#	#	#
23	Mizoram	#	#	#	#	#	#
24	Nagaland	#	#	#	#	#	#
25	Odisha	2542	69	5	3	0	34000
26	Puducherry	5	13	8	#	#	258000
27	Punjab	1126	29	53	22	#	816000
28	Rajasthan	280	28	25	#	#	203300
29	Sikkim	*	*	*	*	*	*
30	Tamil Nadu	11226	1830	2129	2113	3	28789300
31	Telangana	1806	388	458	238	#	1746000
32	Tripura	8	8	2	#	#	17000
33	Uttar Pradesh	2354	58	48	48	#	1206500
34	Uttarakhand	16	23	20	#	#	#
35	West Bengal	#	#	#	#	#	#
<b>Total</b>		<b>50999</b>	<b>13354</b>	<b>8325</b>	<b>7147</b>	<b>3</b>	<b>96450279</b>

**Source:** Data collected by DGFASLI through correspondence with Chief Inspector of Factories (CIF)/ Directorate of Industrial Safety and Health (DISH) of states/UTs.

**Note:** (i) \*: There are no registered factories in these states/UTs.  
(ii) #: Data not available/not reported by the CIF/NIL.

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